RAJYA SABHA

Thursday, 1st May, 1958

The House met at eleven of the clock, Mr Chairman in the Chair

MEMBER SWORN

Shri T S A Chettiar (Madras)

ORAL ANSWERS TO QUESTIONS

*138 [For answer, vide cols 1138-1141 infra]

ARREARS OF HOUSE TAX ON BUILDINGS OCCUPIED BY GOVERNMENT

*139 Shri MAHESWAR NAIK Will the Minister of Health be pleased to state

- (a) whether it is a fact that a large amount of house tax on build occupied by the Central Government payable to the New Delhi Municipal Committee has been outstanding for long on account of certain disputes,
- (b) if so, what is the amount of the arrears, the nature of disputes and the period for which the amount has remained unpaid, and
- (c) how and when a settlement is expected?

THE DEPUTY MINISTER OF AGRI-CULTURE (SHRI M V KRISHNAPPA) (a) Yes. Sir

(b) and (c) The New Delhi Municipal Committee has claimed a sum of Rs 14874 lakhs as arrears due on account of house tax on Government buildings upto the 15th March, 1958 This amount could not be paid as the principles governing payment of house tax to the New Delhi Municipal Committee in respect of different categories of Government buildings were under consideration These principles have now been decided and the accounts between the New Municipal Committee and the various Government Departments will be settled as expeditiously as possible

SHRI MAHESWAR NAIK What is the annual amount payable by the Government to the New Delhi Municipal Committee?

SHRI M V KRISHNAPPA I do not know the exact annual amount New Delhi Municipal Committee has informed us that the Government owes something like Rs 148 lakhs in the course of about seven or eight years

SHRI MEL SWAR NAIK known Sir, whether the Minister has got the information about the annual payment

SHRI M not got nnua¹

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KRISHNAPPA I have information about the nt I require notice

JWAR NAIK May I e how long these arrears umulating?

⟨RISHNAPPA Up till SHRI IVI 1952 there no dispute After 1952 the Delhi Municipal Committee clainfed on a different basis They wanted this tax to be paid on a revision of the value of the assets The Department did not agree and there was a dispute about it

श्री राम सहाय क्या माननीय मत्री महोदय यह बताने क़ी कृपा करेगे कि इतने ग्रसें तक यह टैंक्स बकाया रहने का क्या कारण है स्रोर इसका मेटिलमेट करने के लिये क्या प्रयत्न किया गया ?

श्री एम० व० कष्णधा बहत जल्दी हो जायेगा । एक डिपार्टमेटल कमेटी इस पर बैठो थी श्रौर उसने एक रिपोर्ट भेजो है। एक एग्रामेट हम्रा है। बहुत जल्दी इसका सेटिलमेट हो जायगा । कारण यह है कि ब्रेसिस स्राफ टेक्स पर थोडा डिस्प्युट था. इमलिये यह एरियर हो गया।